

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-441(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Navotpad Surfactants Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the petitioner:

Mr. Ranjit Singh Randhawa, Mr. Harvinder S. Kohli,  
Advs.

For the Respondent(s):

**ORDER**

Notice to show cause for 09<sup>th</sup> May, 2018 to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process.

Process dasti.

List the matter on 9<sup>th</sup> May, 2018.

*-sd-*

**(M.M.KUMAR)**

**PRESIDENT**

*-sd-*

**(S. K. MOHAPATRA)**

**MEMBER (TECHNICAL)**